

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA(PLAN)/5/2024 IN C.P. (IB)/1215(MB)2020

IN THE MATTER OF

Union Bank of India

VS

Oasis Ceramic Pvt. Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP:

Adv. Kunal Chheda (PH)

For the Suspended Cooperate Director of the CD: Adv. M.S. Patel (PH)

For the SRA:

None

ORDER

I.A.(PLAN)/5/2024

The Ld. Counsel for the RP informs that the SRA has filed an affidavit with respect to the claims of the employees. In the absence of the SRA, adjourned to

09.05.2024.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)